

## FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR  
SCHON ULTRA WARES PRIVATE LIMITED  
OPERATING IN MANUFACTURING OF ECO FRIENDLY DISPOSABLE  
PRODUCTS AT  
F - 73 & 74, EPIP, NEEMRANA, RAJASTHAN-301705**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SCHON ULTRAWARES PRIVATE LIMITED CIN-U26913DL2000PTC107972 PAN- AAFCS7841D
2.	Address of the registered office	94, NEEL KAMAL APARTMENTS, VIKAS PURI, WEST DELHI, DELHI- 110018
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	F - 73 & 74, EPIP, NEEMRANA, RAJASTHAN-301705
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	<a href="http://arck.in">http://arck.in</a> , under the case list "SCHON ULTRAWARES PRIVATE LIMITED"
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan: 1. Minimum Net-Worth of INR 5 crores supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs /AIF - AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31-03-2022. ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website, <a href="http://www.arck.in">www.arck.in</a> or may be sought by E-mail at <a href="mailto:schonultrawares.ibr@gmail.com">schonultrawares.ibr@gmail.com</a>

10.	Last date for receipt of expression of interest	06-11-2023
11.	Date of issue of provisional list of prospective resolution applicants	16-11-2023
12.	Last date for submission of objections to provisional list	21-11-2023
13.	Date of issue of final list of prospective resolution applicants	01-12-2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06-12-2023
15.	Last date for submission of resolution plans	05-01-2024
16.	Process email id to submit Expression of Interest	schonultrawares.abc@gmail.com



*Sandeep Mahajan*

For SCHON ULTRAWARES PRIVATE LIMITED  
Sandeep Mahajan– Resolution Professional  
IBBI Regn No.: IBBI/IPA-001/IP-P00991/2017-2018/11631  
AFA Valid till: 19.12.2023  
Address: C2/288, Janak Puri, New Delhi -110058  
Email: schonultrawares.abc@gmail.com  
Mob: 9810020531  
Date: 22.10.2023  
Place: Delhi

### AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gombi Nagar Extension Lucknow, UP 226010.  
Registered Office: "Trishul"- 3rd Floor, Opp. Samarsheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13(12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower/s mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the Said Rules. The borrower/s mentioned here in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower(s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/Guarantors /Address	Description of the charged/ Mortgaged Property	Amt. Due as per demand notice Date Demand notice Possession Date
Mr. Indar Pal (Borrower) S/o Sh. Ram Lal, Mr. Ram Lal (Co-Borrower) S/o Sh. Nanhe, both R/o: H.No. 134, Gangapur Kadeem, Post Simarya, Rampur City, Rampur, Uttar Pradesh, 244901.	All such pieces or parcels of a diverted residential/commercial property and measuring 204.38 Sq. Mtr., situated at Khasra No 236, Village Gangapur Kadeem, Tehsil Milak, District Rampur, U.P. 244901 In The Name Of Mr. Indar Pal, Boundaries: East - House Of Prathi Lal, West Road 8 Foot, North - House Of Rajeev, South House Of Shyam Singh.	Rs. 1790651.00 Rs. 48154.00 as on 12.05.2023 + interest from & other expenses 16.05.2023 21.10.2023

Date: 22.10.2023 Authorized Officer, Axis Bank Ltd.

### FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

#### FOR THE ATTENTION OF THE CREDITORS OF RAGHUPATI CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	RAGHUPATI CONSTRUCTION PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	January 25, 2005
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201UP2005PTC029445
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 79/16, Athaha Amba Ganj Kesar Ganj Mandi, Meerut, Uttar Pradesh, India - 250002
6. Insolvency commencement date in respect of Corporate Debtor	October 19, 2023 (Order copy received on October 20, 2023)
7. Estimated date of closure of insolvency resolution process	April 15, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Kunwarpreet Singh Reg. No.: IBBI/IPA-002/IP-N01150/2021-2022/13788 AFA valid upto: 17.07.2024
9. Address & email of the interim resolution professional, as registered with the board	Address: 77, Ground Floor, Sant Nagar, East of Kailash, Post Office, Sant Nagar, South Delhi - 110019 E-mail: singhkunwar2012@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for correspondence: Pocket 40/138, LGF, Chittaranjan Park, New Delhi - 110019 E-mail: cirp.raghupati@gmail.com
11. Last date for submission of claims	November 2, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	a) Virendra Maurya Regn. No.: IBBI/IPA-001/IP-P-02627/2021-2022/14022 b) Shrawan Kumar Vishnoi Regn. No.: IBBI/IPA-002/IP-N0004/2016-2017/10079 c) Manish Srivastava Regn. No.: IBBI/IPA-001/IP-P-02815/2023-2024/14332
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Pocket 40/138, Basement, Chittaranjan Park, New Delhi-110019 Details of AR: Can be obtained by sending a request at cirp.raghupati@gmail.com

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Raghupati Construction Private Limited on October 19, 2023.

The creditors of Raghupati Construction Private Limited are hereby called upon to submit their claims with proof on or before November 2, 2023, to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, as post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class, i.e. Real Estate Allottees, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Kunwarpreet Singh  
Interim Resolution Professional for Raghupati Construction Private Limited  
Place: New Delhi Regn. No.: IBBI/IPA-002/IP-N01150/2021-2022/13788

### CAN FIN HOMES LTD

Nagar Nigam no-46, 1st Floor, Above Canara Bank, Vivek Vihar, GMS Road, Dehradun (UK) Pin-248001  
Mobile: 7625079160, dehradun@canfinhomes.com  
CIN No. L8510KA1987PLC008699

(See Rule 8 (1))  
**POSSESSION NOTICE (For Immovable Property)**

The undersigned being the Authorized Officer of Can Fin Homes Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/08/2023 calling upon the borrowers- Mrs. Neetu D/o Mr. Lal Bahadur, Mrs. Moti Devi W/o Mr. Lal Bahadur & (Guarantor) Mr. Govind Ram Nawani S/o Mr. Bishal Mani Nawani to repay the amount mentioned in the notice being Rs. 15,17,551/- (Rupees Fifteen Lakh Seventeen Thousand Five Hundred Fifty one Only) with further interest at contractual rates, till date of realisation within 60 days from the date of the said notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of Security Interest Enforcement) Rules, 2002 on the 18th day of October of the year 2023.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CFHL for an amount of Rs. 15,17,551/- (Rupees Fifteen Lakh Seventeen Thousand Five Hundred Fifty one Only) and interest thereon.

#### DESCRIPTION OF IMMOVABLE PROPERTY

Khasra No.- 15J, Mauza- Mohabbewala, Tehsil Dehradun, Dist.- Dehradun , U.K Pin - 248001, North by : property of Om Bahadur, East by : property of Om Bahadur, West by property of Om Bahadur, South by : 25ft wide road

Date: 21/10/2023 Sd/- Authorized Officer  
Place: Dehradun (U.K) Can Fin Homes Ltd

### NOTICE

Please take notice that (A) RAMESH CHAND ARORA (Suspended Director) R/o A-2/304, Krishna Agra Garden 7, Vaibhav Khand, Indrapuram, Shipra Sun City, Ghaziabad, Uttar Pradesh - 201014, (B) SUMAN ARORA (Ex-Director) R/o A-2/304, Krishna Agra Garden 7, Vaibhav Khand, Indrapuram, Shipra Sun City, Ghaziabad, Uttar Pradesh - 201014, (C) TIKA RAM KHARE (Ex-Director), R/o 447, R.P.S. DDA Flat, Mansarovar Park, Shahdara, Delhi - 110032, (D) ALTRUISTIC TRADING PVT LTD having CIN : U67120DL2012PTC243196, (E) KSBL COMMODITY BROKERS PRIVATE LIMITED having CIN : U67190HR2009PTC056312, (F) KSBL INSURANCE BROKING PRIVATE LIMITED having CIN : U66000DL2016PTC304239, (G) KUMAR VOCATIONAL COURSES ACADEMY PRIVATE LIMITED having CIN : U74900DL2016PTC292637 and TATA CAPITAL FINANCIAL SERVICES LIMITED having CIN : U67100MH2010PLC210201 have been directed vide order dated 9th August 2023 and further notice issued by Assistant Registrar, NCLT Chandigarh on 24th August 2023 to attend the sitting members of NCLT Chandigarh on 27th October 2023 in IA No. 478/2023 in CP(B) No. 218/Chd/Hry/2020 through any authorized agent/Pleader and to file reply within 2 weeks after the receipt of this notice with a copy in advance to the counsel opposite.

Date: 21/10/2023  
Place: New Delhi Pawan Kumar Agrawal  
RP of KSBL Securities Limited

### Canara Bank POSSESSION NOTICE (for immovable property)

The Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section- 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Canara Bank for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers/ Guarantors	Details of the Mortgaged Properties	Amt. Due as per Demand Notice Date of Demand notice Date of possession
BRANCH: FIROZABAD SADAR BAZAR (216/)		
Borrower: Mrs. Margshri Traders Prop Sunita W/o Radha Kishan.	EMI on Residential Property Situated at Mauza Sukhmalpur Nizamabad, Dayal Nagar, Teh. and Dist. Firozabad. Area- 93.00 Sqm, Owned by Sunita W/o Radhakishan. Boundaries as: East- House Of Ram Khiladi, West-15 Feet Wide Rasta, North - House of Meera Devi, South - 12 Feet Wide Rasta.	Rs. 19,56,824/- + intt. from 26.06.2023 & others exp. 14.07.2023 18.10.2023
Borrower: Mr. Sushil Kumar S/o Mr. Jagdish Prasad & Mrs. Alka Devi W/o Mr. Sushil Kumar.	Residential property H. No. 87, situated at Savita Nagar, Mauza Tapakhurd, city & District Firozbad-283203, Area- 65.10 Sq. Mtr., Owned by Sushil Kumar S/o Jagdish Prasad. Boundaries as: East- Rasta 10' wide, West- Property of Ram Prakash, North - Property of Ram Sewak, South - Property of Jitendra Kumar.	Rs. 7,02,605/- + intt. from 06.01.2023 & others exp. 06.01.2023 18.10.2023

Date:- 22.10.2023 Authorized Officer

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Raghupati Construction Private Limited on October 19, 2023.

The creditors of Raghupati Construction Private Limited are hereby called upon to submit their claims with proof on or before November 2, 2023, to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, as post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class, i.e. Real Estate Allottees, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Kunwarpreet Singh  
Interim Resolution Professional for Raghupati Construction Private Limited  
Place: New Delhi Regn. No.: IBBI/IPA-002/IP-N01150/2021-2022/13788

### PUBLIC NOTICE

**VASTO**  
RESIDENTIAL FINANCE  
VASTU HOUSING FINANCE CORPORATION LIMITED

A Public Ltd. Company incorporated under the Companies Act, 1956  
Date of Incorporation: 04.02.2005;  
CIN: U65922MH2005PC272501  
Registered & Corporate Office:  
Unit Nos. 203 & 204, 2nd Floor, A wing, Navharat Estates, Zakaria Bunder Road, Sewri, Mumbai - 400015,  
Tel No: 022-24190911  
Email: cs@vastuhfc.com  
Website: https://www.vastuhfc.com/

#### SHIFTING OF BRANCH OFFICE

The Branch office of Vastu Housing Finance Corporation Limited ("Company") at Gohana has been shifted to the new premises as mentioned below from 12th February 2024 (effective date).

**Old Address**  
Plot No-59 & 60, Near Poonam Cinema, Rohatk Road, Gohana, Haryana-131301

**New Address**  
Khasra No-8831/8421, Property No-2023/75/103, First Floor, Bahalgarh Road, Fafipur, Khan colony, Opp. Bhagat Singh Dhaba, Sonapat, Haryana, Pin-131001.

The old Premises will remain operational till 11th February 2024. From 12th February 2024 onwards, all transactions / customer service requests of the Company should be sent to the new address only.

In case of any queries, you may contact us at: customercare@vastuhfc.com  
Address: Unit Nos. 203 & 204, 2nd Floor, A wing, Navharat Estates, Zakaria Bunder Road, Sewri (West), Mumbai - 400015

Date: 18-10-2023  
Place: New Delhi

### OROSIL SMITHS INDIA LIMITED

CIN: L74110DL1994PLC059341  
Regd. Office: Flat No. 906, Arunachal Building, 19, Sarakhamba Road, New Delhi-110001, India  
Corp. Office: A-89, Sector-2, Noida (U.P.) 201301, India  
PH: +91-11-4424585 +91-120-4125476  
Email: info@orosil.com  
Website: www.orosil.com

#### NOTICE

In terms of Regulation 25(1) of the SEBI (Listing Regulations & Disclosures Requirements) Regulations, 2015 a meeting of the Board of Directors of the Company, is scheduled to be held on Tuesday, October 31st, 2023 at the registered office of the Company, inter alia to consider and approve the Unaudited Financial Results of the Company for the Second quarter ended on September 30, 2023.

Further, in terms of the SEBI (Prohibition of Insider Trading) Regulations, 2015, the trading window in terms of Company's Code of Conduct for Prevention of Insider Trading and SEBI (Prohibition of Insider Trading) Regulations, 2015, has already been closed with effect from October 01, 2023 until 48 hours after the declaration of Unaudited Financial results for the 2nd quarter ended on September 30th, 2023. Accordingly, the trading window for dealing in securities of the Company shall now re-open after 48 hours of declaration of Financial Results.

For Orosil Smiths India Limited  
Sd/-  
Priyanka Sharma  
Place: New Delhi Company Secretary & Date: 21.10.2023 Compliance Officer

### Piramal Capital & Housing Finance Limited

(Formerly Known as Dewan Housing Finance Corporation Ltd.)  
CIN: L65910MH1984PLC032639

Registered Office: Unit No.-601, 6th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 - T-491 22 3802 4000.  
Branch Office: Unit No. 01 & 09, Ground Floor, GD-TL North Ex Tower, Plot No. A-9, Netaji Subhash Place, New Delhi - 110034 & Plot no-6, Block-A 2nd Floor, Sector 2, Noida - 201301

#### POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	(Loan Code No-M0055192), (Aligarh Branch), RAKESH KUMAR (Borrower) /Neeharvi (Co-Borrower)	All the Part & Parcel of Property - Kasvakhambadi Mohalla Musalman City Aligarh City Aligarh Pin - 202138 State: U.P Country-India	25/02/2023 for Rs. 1255803/- (Rupees Twelve Lakh Fifty Five Thousand Eight Hundred Three Only)	16/10/2023 (Symbolic)
2	(Loan Code No-196DEL36980), (Gurugram-MG Road-Branch), MUKHTAR SINGH (Borrower) / (Co-Borrower)	All the Part & Parcel of Property - H/FLAT NO.503, FLOOR NO.5TH FLR, PLOT NO. BLK C, REGENCY HEIGHTS - SECTOR_90 - VILLAGE - CHANDI GARH MOHALI chandigarh Punjab - 140901	27/12/2022 for Rs. 2194550/- (Rupees Twenty One Lakh Ninety Four Thousand Five Hundred Fifty Only)	16/10/2023 (Symbolic)
3	(Loan Code No-01400002676), (Noida -Sector 2-Branch), Sunil Kumar Sharma (Borrower) /Anamika Sharma (Co-Borrower)	All the Part & Parcel of Property - Flat No-204, Cluster No - 3 Apsa Ghar Apartments, Solan H O Solan, Baddi Baddi Solan Himachal Pradesh - 173212	04/11/2022 for Rs. 1123006/- (Rupees Eleven Lakh Twenty Three Thousand Six Only)	16/10/2023 (Symbolic)
4	(Loan Code No-01400002680), (Noida -Sector 2-Branch), Sunil Kumar Sharma (Borrower) /Anamika Sharma (Co-Borrower)	All the Part & Parcel of Property - Flat No-205, Cluster No - 3 Apsa Ghar Apartments, Solan, Baddi Baddi Solan Himachal Pradesh - 173212	04/11/2022 for Rs. 1124110/- (Rupees Eleven Lakh Twenty Four Thousand One Hundred Ten Only)	16/10/2023 (Symbolic)
5	(Loan Code No-29200000617), (Yamunanagar-Branch), Gaurav Sharma (Borrower) /Sameer Sharma (Co-Borrower)	All the Part & Parcel of Property - Plot No 32 Part Of Plot No 31 & 33, Khasra No 150 M, Hareti Chowk Veenu Vihar Colony Saharanpur Saharanpur Uttar Pradesh - 247001	01/07/2021 for Rs. 1396501/- (Rupees Thirteen Lakh Ninety Six Thousand Five Hundred One Only)	19/10/2023 (Symbolic)
6	(Loan Code No-12500002563), (Chandigarh -Sector 22-Branch), Kiranjeet Kaur (Borrower) /Amarjit Singh (Co-Borrower)	All the Part & Parcel of Property- Sidhant Colony Alohnan Road Village Alohnan Nabha Patala Punjab - 147102	19/08/2020 for Rs. 847699/- (Rupees Eight Lakh Forty Seven Thousand Six Hundred Ninety Nine Only)	20/10/2023 (Symbolic)
7	(Loan Code No-09700002739), (Dehradun-Branch), Madan Pal (Borrower) /Rajeshwari Devi (Co-Borrower)	All the Part & Parcel of Property - Khasra No-139 Min. Mauza Pithwala, Pargana Central Doon, Dehradun, Dehradun-248001	20/02/2020 for Rs. 1190577/- (Rupees Eleven Lakh Ninety Thousand Five Hundred Seventy Seven Only)	17/10/2023 (Symbolic)
8	(Loan Code No-09700002372), (Dehradun-Branch), Rajendra Kumar Sharma (Borrower) /Sudesh (Co-Borrower)	All the Part & Parcel of Property- Kh No 46 Minjula Wake Gram Chakharety Pargana Puspnanjali Vihar Colony Saharanpur Saharanpur Uttar Pradesh - 247001	26/09/2019 for Rs. 569103/- (Rupees Five Lakh Fifty Nine Thousand One Hundred Three Only)	19/10/2023 (Symbolic)
9	(Loan Code No-29200001035), (Yamunanagar-Branch), Raj Kumar (Borrower) /Sanyogita Rani (Co-Borrower)	All the Part & Parcel of Property - Plot No-67, Khasra No- 19ml, Near Ashok Vatika Gram Dinapur Saharanpur Saharanpur Saharanpur Uttar Pradesh - 247001	21/06/2021 for Rs. 852995/- (Rupees Eight Lakh Fifty Two Thousand Nine Hundred Ninety Five Only)	19/10/2023 (Symbolic)
10	(Loan Code No-19100041449), (Chandigarh -Estate-Branch), Vijay Kumar (Borrower) /Neelam N (Co-Borrower)	All the Part & Parcel of Property- Plot No-727 Second Floor Divine World Kharar Kharar Mohali Punjab - 140604	19/05/2021 for Rs. 1796902/- (Rupees Seventeen Lakh Ninety Six Thousand Nine Hundred Two Only)	19/10/2023 (Symbolic)
11	(Loan Code No-09700005638), (Dehradun-Branch), Kailash K (Borrower) /Ravita R (Co-Borrower)	All the Part & Parcel of Property - Kha No-65/1 min khata No 682 Sts At Mauza Arcadia GrantPgn-pachwadi Dehradun Dehradun Uttaranchal - 248001	22/02/2022 for Rs. 1426597/- (Rupees Fourteen Lakh Twenty Six Thousand Five Hundred Ninety Seven Only)	20/10/2023 (Symbolic)
12	(Loan Code No-09700005206), (Dehradun-Branch), Mukta Ram (Borrower) /Sundari Devi (Co-Borrower)	All the Part & Parcel of Property - Khasra No-3205 Situated At Mauza Dhakrani Pargana Pachwa Doon Dehradun Vikasnagar Dehradun Uttaranchal - 248001	27/12/2022 for Rs. 1081052/- (Rupees Ten Lakh Eighty One Thousand Fifty Two Only)	17/10/2023 (Symbolic)
13	(Loan Code No-09700003019), (Dehradun-Branch), Teluram Sa Moola (Borrower) /Pushpa W/o Teluram (Co-Borrower)	All the Part & Parcel of Property- Khasra No-11, Vill Hasanpur Majra Tahar Pur, Pargana Teh. & Distt Saharanpur Pargana Teh distt Saharanpur Saharanpur Saharanpur Uttar Pradesh - 247001	29/07/2022 for Rs. 1124226/- (Rupees Eleven Lakh Twenty Four Thousand Two Hundred Twenty Six Only)	19/10/2023 (Symbolic)
14	(Loan Code No-23400001638), (Agra-Branch), Amar Singh (Borrower) /Laxmi Devi (Co-Borrower)	All the Part & Parcel of Property- House On Plot# 3A kh.No.535 Mauza Aurangabad BangarNer - Panchvati Colony Mathura Mathura Uttar Pradesh - 281006	04/11/2022 for Rs. 245735/- (Rupees Two Lakh Forty Five Thousand Seven Hundred Thirty Five Only)	19/10/2023 (Symbolic)
15	(Loan Code No-2920000166), (Yamunanagar-Branch), Himanshu Vishnoi (Borrower) /Sulender Singh (Co-Borrower)	All the Part & Parcel of Property - Plot No-312 Khasra No-16m, situated At Tirupati Colony Hardwar Hardwar Pargana Roorkee Hardwar Hardwar Uttaranchal - 249403	23/05/2022 for Rs. 1450229/- (Rupees Fourteen Lakh Fifty Thousand Two Hundred Twenty Nine Only)	19/10/2023 (Symbolic)
16	(Loan Code No-09700004082), (Dehradun-Branch), Vijay Singh K Bhandari (Borrower) /Savitri Vijay Bhandari (Co-Borrower)	All the Part & Parcel of Property - Khasra No-78 Kha Situated At Mauza Ajapbur Khurd Pargana Pachwa Doon Dehradun Dehradun Uttaranchal - 248001	30/01/2023 for Rs. 4068140/- (Rupees Forty Lakh Sixty Eight Thousand One Hundred Forty Only)	17/10/2023 (Symbolic)
17	(Loan Code No-09700003644), (Dehradun-Branch), Naveen Swami (Borrower) /Annu Devi (Co-Borrower)	All the Part & Parcel of Property - Plot No 51 Khasra No 1345 Situated At Seeta Vihar Colony Village Salempur Mehdoodi Hardwar Hardwar Uttaranchal - 249403	22/02/2022 for Rs. 1640086/- (Rupees Sixteen Lakh Forty Thousand Eighty Six Only)	18/10/2023 (Symbolic)
18	(Loan Code No-09700003865), (Dehradun-Branch), Mohd Sadiq Karim (Borrower) /Shama Praveen (Co-Borrower)	All the Part & Parcel of Property - Khasra No-194 Situated At Mauza Pithwala Pargana Pachwa Doon Dehradun Dehradun Uttaranchal - 248001	30/01/2023 for Rs. 242239/- (Rupees Two Lakh Forty Two Thousand Two Hundred Thirty Nine Only)	20/10/2023 (Symbolic)

Place: Delhi-NCR (Authorized Officer)  
Date: 21-10-2023 Piramal Capital & Housing Finance Ltd.

### इंडियन बैंक Indian Bank POSSESSION NOTICE (for immovable properties under Rule 8(1))

The Authorized Officer of Indian Bank (e-Allahabad Branch) under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad Branch), for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers/ Guarantor/ Mortgager	Details of the Mortgaged Properties	Amt. Due as per Demand Notice Date of Demand notice Date of possession
Branch: New Agra, Agra		
Mr. Sudhanshu Chandra S/o Ram Sahay (Borrower & Mortgagor)	All that part and parcel of the property at House no. (11-1/SRK/II/P-18) Shiva Residency- 2, Kalindi Vihar, Mauza, Tehsil Etmadpur, Agra having area of 59.45 sq. Mt. in the name of Sudhanshu Chandra. Boundaries are as under: East- House No. 19, West- House No. 17, North- Property of Other, South- Road 24 ft. Wide.	Rs. 1052756.00 as on 18.10.2023 + Interest thereon 04.08.2023 20.10.2023
Shri. Chandra Bhan Singh S/o Shri Nathu Ram (Borrower & Mortgagor)	All that part and parcel of the property at House No. 1907, Sector 7, Avaz Vikas, Colony Sikandra, Agra- 282007 having area of 41.31 Sq. Mt. in the name of Shri. Chandra Bhan Singh. Boundaries are as under: East- House No. 1916, West- House No. 1918, North- 6 Mtr wide road and exit, South- House No. 1979	Rs. 614166.00/- as on 18.10.2023 + Interest thereon 08.08.2023 20.10.2023
Shri Ajmeri Khan So Sh Lal Mohd (Borrower & Mortgagor)	All that part and parcel of the property at Property No-Plot No-D-7 2nd Floor, V.J.S. Tower of plot no.3A/9 Avaz Vikas Colony Sikandra V.O.S, Tehsil-Agra, Distt- Agra - 282007, having area of 83.61 sq. Mt. in the name of Shri Ajmeri Khan. Boundaries are as under: East- Corridor and Exit Common, West- Open to Sky, North- Flat No. D-6, South- Flat No. D-8	Rs. 463827.00 as on 18.10.2023 + Interest thereon 13.07.2023 20.10.2023
Sh. Dinesh Sharma S/o Sh. Vishambhar Dayal Sharma (Borrower & Mortgagor)	All that part and parcel of the property at Property which is registered in sub registrar office Tehsil Etmadpur, Dist. Agra on Bahi No 1 Zld No 9990 page no 303 to 344 at serial no 7298 dated 15.06.2016 having area of 40.31 Sq. Mt. in the name of Dinesh Sharma. Boundaries are as under: East- House of Smt. Laxmi Devi, West- Road 25 ft., North- Property of Sh. Budharam, South- Road 08 FT.	Rs. 614166.00 as on 18.10.2023 + Interest thereon 04.08.2023 20.10.2023
Sh. Rakesh Kumar S/o Shri Rajpatri Singh (Borrower & Mortgagor), Smt. Meera Devi W/o Shri Rakesh Kumar (Borrower)	All that part and parcel of the property at Property No- Residential House, Situated at khasra No- 179, Raj Nagar, Shahdara, Mauza Chhalesar, Tehsil Etmadpur, Agra-282006, having area of 170.60 sq mts in the name of Rakesh Kumar. Boundaries are as under: East- Road 16 ft wide, West- House of Sardar Avatar Singh, North- Property of Sh Rajpatri Singh, South- House of Deepak Kumar.	Rs. 364015.00 as on 18.10.2023 + Interest thereon 04.08.2023 20.10.2023

Date:- 22.10.2023 Authorised Officer

### Form No. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]  
BEFORE THE CENTRAL GOVERNMENT (RD, NORTH REGION BENCH, DELHI)  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND  
In the matter of Tizara Information Technology Private Limited (CIN: U32109DL1995PTC070060) having its registered office at 108, First Floor Madangir Village, South Delhi, New Delhi, India, 110062

.....Petitioner  
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Friday, 13th October 2023 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor, Pandit Deendayal Antyodgaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

108, First Floor Madangir Village, South Delhi, New Delhi, India, 110062

For and on behalf of  
Tizara Information Technology Private Limited  
Sd/-  
RAKESH AGARWAL (Director)  
Date: 22.10.2023  
Place: New Delhi DIN: 10238543

### अभियुक्त की हाजिरी की अपेक्षा करने वाली उद्घोषणा

**धारा 82Cr.PC. देखिए**

मेरे समक्ष परिवार किया गया है कि अभियुक्त राजीव बंसल, प्रोपराइटर आश शक्ति इंस्ट्रुट्रीज, निवासी- 33/17 एफसीआई गोदाम के पास, शक्ति नगर, दिल्ली ने केस रजिओ संख्या 3550/17 धारा 138 NI Act अन्तर्गत धाना बराना, दिल्ली के अधीन दण्डनीय अपराध किया है (या संदेह है कि उसने किया है) और उस पर जारी किये गए गिरफ्तारी के वारंट को यह लिखकर लौटा दिया गया है कि उक्त अभियुक्त राजीव बंसल मिल नहीं रहा है और मुझे समाधानप्रद रूप में दर्शित कर दिया गया है कि उक्त अभियुक्त राजीव बंसल फरार हो गया है (या उक्त वारंट के तामील से बचने के लिये अपने आपको छिपा रही है)।

अतः इसके द्वारा उद्घोषणा की जाती है कि केस रजिओ संख्या 3550/17 धारा 138 NI Act अन्तर्गत धाना बराना, दिल्ली के उक्त अभियुक्त राजीव बंसल से अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष (या मेरे समक्ष) उक्त परिवार का उत्तर देने के लिए दिनांक 09.20.2024 को या इससे पहले हाजिर हों।

आदेशानुसार श्री सोम गौयल महानगर दंडाधिकारी-05 (उत्तर) कोर्ट नं0 114, प्रथम तल रोहिणी कोर्ट, दिल्ली

एससीओ 100, सेक्टर 55, हुडा मार्केट, गुडगाँव, हरियाणा 122001, भारत

कच्चा सूचना [धारा 13(4)] (अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) (यहां के बार् "अधिनियम" वर्णित) के अंतर्गत केनरा बैंक के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) निम्नवाली, 2002 के नियम 3 के साथ पंढित धारा 13 (12) के अंतर्गत प्रकृतिकरण का प्रयोग करते हुए अयोहरताक्षरी ने मांग सूचना त्रिथि 1.8.2023 जारी कर ऋणधारक श्री हरिप्रकाश पुत्र श्री राम प्रकाश को उक्त सूचना की प्राप्ति की त्रिथि से 60 दिनों के भीतर सूचना में खोपित राशि रु. 6.05,334.15 (रु. छः लाख पांच हजार तीन सौ चौरास पैसे पन्द्रह मात्र) वापस लौटाने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज 19 अक्टू. 2023 को अयोहरताक्षरी ने उक्त निम्नवाली के नियम 3 एवं 9 के साथ पंढित अधिनियम की धारा 13 (4) के अंतर्गत उन्हे प्रकृत राशियों का प्रयोग करते हुए अयोहरताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 6.05,334.15 (रु. छः लाख पांच हजार तीन सौ चौरास पैसे पन्द्रह मात्र) तथा उस पर प्रत्यक्ष के लिये केनरा बैंक के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

पंजीकरण उप-जिला गुडगाँव तथा जिला गुडगाँव के भीतर प्लॉट नं.प्लॉट नं. 501/1, सम्पत्ति आईडी 69सी153यू44, एसआई नं./सिटी या नगर सूचं नं./खसरा नं., महावीरपुरा में शामिल सम्पत्ति का सभी भाग तथा हिरसा। चौहदरे: उत्तर- रास्ता, दक्षिण: बलवर्ध सिंह का मकान, पूर्व: हरपूड सिंह का मकान, पश्चिम: अन्य सम्पत्ति

तिथि: 22.10.2023 स्थान: गुडगाँव प्राधिकृत अधिकारी, केनरा बैंक

**फार्म संख्या आईएनसी-26**  
**[कम्पनीज (निगम) अधिनियम, 2014 के नियम 30 के अनुसरण में]**  
**केन्द्रीय सरकार के समक्ष (क्षेत्रीय निदेशक, उत्तरी क्षेत्र पी.ठ, दिल्ली)**

कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के खोंज (ए) के मामले में

(5) **राज्यकारका**

जिसका इन्कोरपोरेशन टेनगालोंजी प्राइवेट लिमिटेड (CIN: U32109DL1995PTC070060), जिसेका पंजीकृत कार्यालय 108, प्रथम मंजिल, मदनगरी गॉव, साऊथ दिल्ली, नई दिल्ली, इण्डिया 110062 में स्थित है, के मामले में

.....राज्यकारका

एतद्द्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी अधिनियम, 2013 की धारा 13 के अन्तर्गत शुक्रवार 13 अक्टूबर, 2023 को सम्पन्न अन्वेषण सामान्य बैठक में कम्पनी के मैगैरोन्डम ऑफ एंसायोरिशन में बदलाव कर पारित विशेष संकल्प के सम्बन्ध में केन्द्रीय सरकार से पुष्टीकरण हेतु एक आवेदन प्रस्तावित है, ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली राज्य से" "हरियाणा राज्य" में बदला जा सके।

किसी भी व्यक्ति का कम्पनी के पंजीकृत कार्यालय के प्रस्तावित बदलाव से हित प्रभावित होता हो तो वह अपने विरोध के हित के आधारां को शायद पत्र के साथ या तो एफसीए-21 के पोर्टल (www.mca.gov.in) पर निवेश अधिनियम पत्र में अथवा पंजीकृत कक्ष द्वारा क्षेत्रीय निदेशक को पत्र भेजें-2। पत्र, द्वितीय मंजिल, पं0 दीनदयाल अंतोवध भवन, सीपीओ कोम्लोक्स, नई दिल्ली-110003 पर इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रेषित कर साथ में उसकी एक प्रतिलिपि आवेदक कम्पनी के निम्न वर्णित पंजीकृत कार्यालय पर भी भेजें:

108, प्रथम मंजिल, मदनगरी गॉव, साऊथ दिल्ली, नई दिल्ली, इण्डिया 110062

तिजारा इन्कोरपोरेशन टेनगालोंजी प्राइवेट लिमिटेड की ओर से उन्हे ले/हरस्ता/ले/राकेश अग्रवाल (निदेशक) DIN: 10238543

तिथि: 22.10.2023 स्थान: नई दिल्ली

**टाटा कापटल फाइनांशियल सर्विसज लिमिटेड**  
**पंजीकृत कार्यालय: 11वीं मंजिल, टावर ए, सैविनतुला बिजनेस पार्क, गाणपतराव कदम मार्ग, लोहार परेल, मुंबई-400013**

**कच्चा सूचना (अचल संपत्ति हेतु)**  
**(प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पंढित परिसंह IV के अनुसार)**

जबकि, अयोहरताक्षरी टाटा कौपिटल फाइनेंशियल सर्विसेज लिमिटेड के अधिकृत अधिकारी होने के नाते वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पंढित धारा 13(12) के तहत प्रकृत राशियों का प्रयोग करते हुए एक मांग नोटिस जारी किया है, जिसमें उधारकर्ताओं को नोटिस में उल्लिखित राशि को उक्त नोटिस की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया। उधारकर्ताओं द्वारा उक्त राशि का भुगतान करने में विफल होने पर, विशेष रूप से उधारकर्ताओं और सामान्य तौर पर जनता को नोटिस दिया जाता है कि अयोहरताक्षरी ने उक्त अधिनियम के नियम 8 के साथ पंढित धारा 13(4) के तहत प्रकृत राशियों का प्रयोग करते नीचे वर्णित संपत्ति का प्रतिभूतिकरण/एवनामक कब्जा कर लिया है।

विशेष रूप से उधारकर्ताओं और आम तौर पर जनता को सूचित कि साथ सूचना न करने के लिए वेतानवीनी दी जाती है और संपत्ति के साथ किसी भी तरह का लेनदेन टाटा कौपिटल फाइनेंशियल सर्विसेज लिमिटेड को नीचे निर्दिष्ट पता, उसके साथ उक्त पर व्यज्य और मांग सूचना की तारीख से बदलकर ब्याज, शुल्क, लागत आदि के प्रभार के अधीन होगा।

क्र.सं. तथा संख्या:	बाधकताएँ (सी)/ कानूनी बाधकताएँ/ कानूनी प्रतिनिधि(सी) का नाम	मांग नोटिस की राशि और तारीख	भौतिक कब्जे की तिथि
Loan (restructure) A/c. No. TCFLA0386 0000110588 73	(1) श्री नरिंदर सिंह भोगल; (2) श्रीमती मोनिका कर भोगल, पत्नी श्री नरिंदर सिंह भोगल, दोनों निवासी: मकान नंर-V-12/14, डीएलएफ फेज-III, गुडगाँव, नाडपुरा (67), गुडगाँव, हरियाणा-122002, और (3)शिवरंज देवेंद्र फर्निशर्स, ऐलिस न्यू व्यू, 1, राजीवी गार्डन, दिल्ली-110027	₹ 21,15,16,558/-	20.10.2023

संपत्ति का विवरण: श्री नरिंदर सिंह भोगल के पक्ष में श्रीमती सुमन भोगल पत्नी श्री देवेंदर सिंह भोगल द्वारा निष्पादित पंजीकृत ट्रांसपार डीड (संबंध के भीतर) दिनांक 16.08.2014 द्वारा मकान नं. -V-12/14, डीएलएफ फेज-III, कुतुब एन्वेलव कॉम्प्लेक्स, मांग नाडपुरा, तहसील और जिला, गुडगाँव (हरियाणा) प्राधिकृत अधिकारी, दिनांक- 22/10/2023 स्थान- गुडगाँव टाटा कौपिटल फाइनेंशियल सर्विसेज लिमिटेड

एससीओ 100, सेक्टर 55, हुडा मार्केट, गुडगाँव, हरियाणा 122001, भारत

**केनरा बैंक** Canara Bank

कच्चा सूचना [धारा 13(4)] (अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) (यहां के बार् "अधिनियम" वर्णित) के अंतर्गत केनरा बैंक के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) निम्नवाली, 2002 के नियम 3 के साथ पंढित धारा 13 (12) के अंतर्गत प्रकृतिकरण का प्रयोग करते हुए अयोहरताक्षरी ने मांग सूचना त्रिथि 1.8.2023 जारी कर ऋणधारक श्री हरिप्रकाश पुत्र श्री राम प्रकाश को उक्त सूचना की प्राप्ति की त्रिथि से 60 दिनों के भीतर सूचना में खोपित राशि रु. 6.05,334.15 (रु. छः लाख पांच हजार तीन सौ चौरास पैसे पन्द्रह मात्र) वापस लौटाने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज 19 अक्टू. 2023 को अयोहरताक्षरी ने उक्त निम्नवाली के नियम 3 एवं 9 के साथ पंढित अधिनियम की धारा 13 (4) के अंतर्गत उन्हे प्रकृत राशियों का प्रयोग करते हुए अयोहरताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है।

विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय रु. 6.05,334.15 (रु. छः लाख पांच हजार तीन सौ चौरास पैसे पन्द्रह मात्र) तथा उस पर प्रत्यक्ष के लिये केनरा बैंक के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

पंजीकरण उप-जिला गुडगाँव तथा जिला गुडगाँव के भीतर प्लॉट नं.प्लॉट नं. 501/1, सम्पत्ति आईडी 69सी153यू44, एसआई नं./सिटी या नगर सूचं नं./खसरा नं., महावीरपुरा में शामिल सम्पत्ति का सभी भाग तथा हिरसा। चौहदरे: उत्तर- रास्ता, दक्षिण: बलवर्ध सिंह का मकान, पूर्व: हरपूड सिंह का मकान, पश्चिम: अन्य सम्पत्ति

तिथि: 22.10.2023 स्थान: गुडगाँव प्राधिकृत अधिकारी, केनरा बैंक

**प्रप्र ए सार्वजनिक उद्योगों का**  
**[भाग दिवाला तथा दिवालिया मंडल (कौर्सीय व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियम, 2016 के विनियमन 6 के अंतर्गत]**

वेधव थास प्राइवेट लिमिटेड के क्रेडिटार् का ध्यानार्

संबन्धित विवरण

क्र.सं.	कौर्सीय ऋणधारक का नाम	वेधव थास प्राइवेट लिमिटेड
1.	कौर्सीय ऋणधारक का नाम	वेधव थास प्राइवेट लिमिटेड
2.	कौर्सीय ऋणधारक के निगम की तिथि	05.09.2021
3.	यह प्राधिकरण किसके अंतर्गत कौर्सीय ऋणधारक नियमित/पंजीकृत है	कम्पनी रजिस्ट्रार-दिल्ली
4.	कौर्सीय ऋणधारक के पंजीकृत कार्यालय का निर्दिष्ट लागूवर्ती पंचनाम संख्या	U18101DL2001PC112319
5.	कौर्सीय ऋणधारक के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता	401, शारप भवन, 2वां तल, पी-2/3, नवीं बाला बाग, कॉमर्सियल कॉम्प्लेक्स, आनंदपुरा, नई दिल्ली-110033
6.	कौर्सीय ऋणधारक के संदर्भ में दिवाला अंतर्गत होने की तिथि	18.10.2023 ( "अंतिम आदेश दिनांक 20.10.2023 को प्राप्त हुई")
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमति तिथि	15.04.2023
8.	अंतिम प्रस्ताव प्रिफरन्स का नाम, पंजीकृत संख्या, जो अंतिम प्रस्ताव प्रिफरन्स के रूप में कार्यरत है।	रिचंद्र कुमार मिश्री पंजी. सं.: IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	यहां में क्या निर्दिष्ट अंतर्गत प्रस्ताव प्रिफरन्स का पता है।	पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: mintri-ca@rediffmail.com
10.	अंतिम प्रस्ताव प्रिफरन्स के साथ पंचनाम के लिये प्रयुक्त होने वाला तथा वेधव ईमेल	पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: ctip.vypl@gmail.com
11.	दावे जमा करने की अंतिम तिथि	03.11.2023 (अंतिम प्राप्ति की तिथि से 14 दिन) लातु नहीं
12.	क्रेडिटार् का मांग यदि कोई हो, धारा 21 की उप धारा (6ए) के उन्वेष (बी) के अंतर्गत, अंतिम प्रस्ताव प्रिफरन्स द्वारा सुनिश्चित किया गया	लातु नहीं
13.	किसी वर्ग में क्रेडिटार्स के प्राधिकृत प्रतिनिधि का नाम में कार्य करने के लिये पंचनाम किये गये इन्वॉल्वेन्टी प्रिफरन्स का नाम (प्रत्येक वर्ग में तीन नाम)	लातु नहीं
14.	(क) संबंधित प्रस्ताव तथा (ख) प्राधिकृत प्रस्ताव का विवरण उपलब्ध है	क) उक्त प्रस्ताव की प्रति वेबसाइट: https://ibbi.gov.in/downloadform.html से डाउनलोड की जा सकती है। ख) लातु नहीं

1. एतद्द्वारा सूचित किया जाता है कि तदनुसार कौर्सीय ऋणधारक, ने 18.10.2023 (अंतिम आदेश दिनांक 20.10.2023 को प्राप्त हुई) को भी, वेधव थास प्राइवेट लिमिटेड के संदर्भ में कौर्सीय इन्वॉल्वेन्टी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है।

II. मैं, वेधव थास प्राइवेट लिमिटेड के क्रेडिटार् को निर्देश दिया जाता है कि मद्र. में 10 में वर्णित पत्र के अंतर्गत प्रस्ताव प्रिफरन्स के पत्र 3.11.2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

III. प्राधिकृत क्रेडिटार् के तहत लेखनीय दण्डित से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडिटार्स व्यक्तित्व, छद्म द्वारा अथवा लेखनीय दण्डित के माध्यम से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

IV. दावे निम्न निर्दिष्ट प्रश्नों में जमा किये जा सकते हैं। प्रश्न बी: (किसी) तथा कर्मचारियों को छोड़कर। अंतर्गत क्रेडिटार् प्रश्न सी: विविध क्रेडिटार् प्रश्न सी: किसी वर्ग में विविध क्रेडिटार् प्रश्न डी: कर्मियों/कर्मचारियों प्रश्न ई: कर्मियों/कर्मचारियों के किसी प्राधिकृत प्रतिनिधियों, तथा प्रश्न एफ: अन्य क्रेडिटार्स। उक्त प्रश्नों की प्रति https://ibbi.gov.in/downloadform.html से डाउनलोड की जा सकती है।

V. दावे का गठन अथवा प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता./- रिचंद्र कुमार मिश्री तिथि: 21.10.2023 स्थान: दिल्ली अंतिम प्रस्ताव कर्मी वेधव थास प्राइवेट लिमिटेड पता: सं. IBBI/IPA-001/IP-P00707/2017-2018/11194

**प्रप्र जो अचल संपत्ति के लिए आभयंग**  
**स्वकीय बंधन प्राप्त लिमिटेड का एक-73 प्लॉट 74, इपीआरडी, मीनारवा, रायसदन-301705 में डीको क्रेडिटार डिवाइडेंट उधारों के निगम में प्रस्ताव कर रहे है, के लिये**

भास दिवाला तथा दिवालिया मंडल (कौर्सीय व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियम, 2016 के विनियमन 36ए(1) के अंतर्गत

संबन्धित विवरण

क्र.सं.	कौर्सीय ऋणधारक का नाम	वेधव थास प्राइवेट लिमिटेड
1.	कौर्सीय ऋणधारक का नाम <td>वेधव थास प्राइवेट लिमिटेड</td>	वेधव थास प्राइवेट लिमिटेड
2.	कौर्सीय ऋणधारक के निगम की तिथि <td>05.09.2021</td>	05.09.2021
3.	यह प्राधिकरण किसके अंतर्गत कौर्सीय ऋणधारक नियमित/पंजीकृत है <td>कम्पनी रजिस्ट्रार-दिल्ली</td>	कम्पनी रजिस्ट्रार-दिल्ली
4.	कौर्सीय ऋणधारक के पंजीकृत कार्यालय का निर्दिष्ट लागूवर्ती पंचनाम संख्या <td>U18101DL2001PC112319</td>	U18101DL2001PC112319
5.	कौर्सीय ऋणधारक के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता <td>401, शारप भवन, 2वां तल, पी-2/3, नवीं बाला बाग, कॉमर्सियल कॉम्प्लेक्स, आनंदपुरा, नई दिल्ली-110033</td>	401, शारप भवन, 2वां तल, पी-2/3, नवीं बाला बाग, कॉमर्सियल कॉम्प्लेक्स, आनंदपुरा, नई दिल्ली-110033
6.	कौर्सीय ऋणधारक के संदर्भ में दिवाला अंतर्गत होने की तिथि <td>18.10.2023 ( "अंतिम आदेश दिनांक 20.10.2023 को प्राप्त हुई")</td>	18.10.2023 ( "अंतिम आदेश दिनांक 20.10.2023 को प्राप्त हुई")
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमति तिथि <td>15.04.2023</td>	15.04.2023
8.	अंतिम प्रस्ताव प्रिफरन्स का नाम, पंजीकृत संख्या, जो अंतिम प्रस्ताव प्रिफरन्स के रूप में कार्यरत है। <td>रिचंद्र कुमार मिश्री पंजी. सं.: IBBI/IPA-001/IP-P00707/2017-2018/11194</td>	रिचंद्र कुमार मिश्री पंजी. सं.: IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	यहां में क्या निर्दिष्ट अंतर्गत प्रस्ताव प्रिफरन्स का पता है। <td>पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: mintri-ca@rediffmail.com</td>	पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: mintri-ca@rediffmail.com
10.	अंतिम प्रस्ताव प्रिफरन्स के साथ पंचनाम के लिये प्रयुक्त होने वाला तथा वेधव ईमेल <td>पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: ctip.vypl@gmail.com</td>	पता: नैडी18-नौ, आधिराम चौक के निकट, विसमपुरा, नई दिल्ली-110034 ई-मेल: ctip.vypl@gmail.com
11.	दावे जमा करने की अंतिम तिथि <td>03.11.2023 (अंतिम प्राप्ति की तिथि से 14 दिन) लातु नहीं</td>	03.11.2023 (अंतिम प्राप्ति की तिथि से 14 दिन) लातु नहीं
12.	क्रेडिटार् का मांग यदि कोई हो, धारा 21 की उप धारा (6ए) के उन्वेष (बी) के अंतर्गत, अंतिम प्रस्ताव प्रिफरन्स द्वारा सुनिश्चित किया गया <td>लातु नहीं</td>	लातु नहीं
13.	किसी वर्ग में क्रेडिटार्स के प्राधिकृत प्रतिनिधि का नाम में कार्य करने के लिये पंचनाम किये गये इन्वॉल्वेन्टी प्रिफरन्स का नाम (प्रत्येक वर्ग में तीन नाम) <td>लातु नहीं</td>	लातु नहीं
14.	(क) संबंधित प्रस्ताव तथा (ख) प्राधिकृत प्रस्ताव का विवरण उपलब्ध है <td>क) उक्त प्रस्ताव की प्रति वेबसाइट: https://ibbi.gov.in/downloadform.html से डाउनलोड की जा सकती है। ख) लातु नहीं</td>	क) उक्त प्रस्ताव की प्रति वेबसाइट: https://ibbi.gov.in/downloadform.html से डाउनलोड की जा सकती है। ख) लातु नहीं

1. एतद्द्वारा सूचित किया जाता है कि तदनुसार कौर्सीय ऋणधारक, ने 18.10.2023 (अंतिम आदेश दिनांक 20.10.2023 को प्राप्त हुई) को भी, वेधव थास प्राइवेट लिमिटेड के संदर्भ में कौर्सीय इन्वॉल्वेन्टी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है।

II. मैं, वेधव थास प्राइवेट लिमिटेड के क्रेडिटार् को निर्देश दिया जाता है कि मद्र. में 10 में वर्णित पत्र के अंतर्गत प्रस्ताव प्रिफरन्स के पत्र 3.11.2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

III. प्राधिकृत क्रेडिटार् के तहत लेखनीय दण्डित से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडिटार्स व्यक्तित्व, छद्म द्वारा अथवा लेखनीय दण्डित के माध्यम से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

IV. दावे निम्न निर्दिष्ट प्रश्नों में जमा किये जा सकते हैं। प्रश्न बी: (किसी) तथा कर्मचारियों को छोड़कर। अंतर्गत क्रेडिटार् प्रश्न सी: विविध क्रेडिटार् प्रश्न सी: किसी वर्ग में विविध क्रेडिटार् प्रश्न डी: कर्मियों/कर्मचारियों प्रश्न ई: कर्मियों/कर्मचारियों के किसी प्राधिकृत प्रतिनिधियों, तथा प्रश्न एफ: अन्य क्रेडिटार्स। उक्त प्रश्नों की प्रति https://ibbi.gov.in/downloadform.html से डाउनलोड की जा सकती है।

V. दावे का गठन अथवा प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता./- रिचंद्र कुमार मिश्री तिथि: 21.10.2023 स्थान: दिल्ली अंतिम प्रस्ताव कर्मी वेधव थास प्राइवेट लिमिटेड पता: सं. IBBI/IPA-001/IP-P00707/2017-2018/11194

**State Bank of India भारतीय स्टेट बैंक**  
**Local Head Office, Bhopal स्थानीय प्रधान कार्यालय, भोपाल**

श्री परवीन कुमार उप प्रबंधक (म.नि. क्र. 5692024) G-161, सेक्टर-10 डीएलएफ फ्रीवादाव, हरियाणा- 121006

स्वच्छिण रूप से सेवा छोड़ना भारतीय स्टेट बैंक अधिकारी सेवा नियम 40(3) के अंतर्गत आदेश

यह सूचित किया जाता है कि आप अवकाश प्राप्ति-ना पर प्रस्तुत किए गिना दिनांक 27.02.2023 से बैंक की ड्यूटी से अनुपस्थित रहे हैं। तदनुसार सीमा पीओ से आपको भेजे गए हमारे नोटिस दिनांक 12.06.2023 के अंतर्गत आपको अनुदेश दिया गया था कि नोटिस की तारीख के 30 दिन के भीतर आप ड्यूटी पर रिपोर्ट करें तथा अपनी अनुपस्थिति के कारण स्पष्ट करें, साथ ही आपको उक्त नोटिस का अनुमोदन न करने के परिणामों के संबंध में भी सूचित किया गया था।

2. उक्त नोटिस प्राप्त करने के बाद भी आप नोटिस अवधि के भीतर ड्यूटी पर उपस्थित होने में विफल रहे। अतः समक्ष प्राधिकारी द्वारा आदेश दिनांक 31.08.2023 पास किया गया कि यह माना जाता है कि आपने दिनांक 20.07.2023 से प्रमाणी अपनी बैंक सेवा स्वीचर करने से समाप्त कर ली है। इस आदेश की प्रति आपको पहले ही आपके ईमेल पर parveen8389@gmail.com पर तथा सेवा रिपोर्ट के अनुसार अंतिम शाप पत्र व स्थायी पते पर संप्रेषित की / भेजी जा चुकी है। उक्त आदेश का नोटिस लौ।

3. एतद्द्वारा आपसे अनुरोध है कि इस नोटिस के प्राप्त होने के 15 दिन के भीतर बैंक को 3 माह की परिलिधियों (एनोलेन्ट्स) का भुगतान करें अथवा वाद के माध्यम से पूरी या आंशिक वसूली के अधिकार को सुरक्षित रखते हुए बैंक इस राशि का समुजन (सेट ऑफ) आपको बैंक द्वारा देय सेनात लार्भो (टर्मिनल बेनेफिट्स) तथा अन्य देयता से करने के लिए बाध्य होगा।

भवदीय, नियोजता प्राधिकारी, दिनांक: 31.08.2023 महाप्रबंधक

नोट: इस प्रकाशन के अंग्रेजी और हिंदी संस्करणों के मध्य विभंगति के मामले में, अंग्रेजी समाचार पर इंडियन एक्सप्रेस के नई दिल्ली अंक दिनांक 02.10.2023 में प्रकाशित अंग्रेजी संस्करण मान्य होगा।

**इण्डियन ओवरसीज बैंक**  
**दरियागंज शाखा: 5, नेताजी सुभाष मार्ग, दरियागंज, नई दिल्ली-110002**  
**Email: iob0017@iob.in**

**ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी 2)**  
**प्रथम तल, एससीओ 33-34-35, सेक्टर 17-ए, चंडीगढ़ (तीसरे और चौथे तल पर भी अतिरिक्त स्थान आवंटित है)**

मासला सं.: ओए/448/2022

ऋण वसूली न्यायाधिकरण (विधि) नियमों, 1993 के नियम 5 के उप नियम (2ए) के साथ पंढित अधिनियम की धारा 19 की उप धारा (4) के अधीन समन) इष्कास नं. 20549

**सेन्ट्रल बैंक ऑफ इंडिया बराना**

**मैसर्स नारायणी लाइटिंग इंडस्ट्रीज और अन्य**

प्रति,

(1) मैसर्स नारायणी लाइटिंग इंडस्ट्रीज और अन्य मैसर्स नारायणी लाइटिंग इंडस्ट्रीज को इसके निदेशक श्री अजय कोचर के माध्यम से जिसका पंजीकृत कार्यालय जे-3, धवन दीवा विहार, उत्तर मंर रोड, इंदौर-110006 है। दूसरा पता: ग्राम भगवानपुर, जय पारवती फोर्डिंग के पास, बरवाला रोड, डेराबखरी, मोहाली, पंजाब, सहितकाव अजोत सिंह नगर/मोहाली/अजोतगढ़, पंजाब।

2. श्री अजय कोचर निदेशक मैसर्स नारायणी लाइटिंग इंडस्ट्रीज प्रा. लिमिटेड, मकान नंबर 138, सरदर चाई 12 और 14, राजा बाग, अंबाला कैट अंबाला, हरियाणा।

3. श्री रजनीश शोर्टिंग निदेशक मैसर्स नारायणी लाइटिंग इंडस्ट्रीज प्रा. लिमिटेड, मकान नंबर 504, 'कोणाक अपार्टमेंट, आईपी स्क्वैटेशन प्रतापनगर, दिल्ली, नई दिल्ली।

4. श्री कवलजोत सिंह दुग्गल निदेशक मैसर्स नारायणी लाइटिंग इंडस्ट्रीज प्रा. लिमिटेड, सौध, यार्मा अपार्टमेंट, हायटैम क्लोनिंग, विसाल, हिमाचल प्रदेश।

**अचल सम्पत्तियों की विक्री हेतु विरक्य सूचना [प्रतिभूति हित (प्रवर्तन) नियम के नियम 8(6) के प्रावधानों के तहत]**  
**प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के साथ पंढित वित्तीय आसियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002 के प्रवर्तन के तहत अचल आसियों की विक्री हेतु ई-निर्माण विक्री सूचना**

एतद्द्वारा जनसामान्य को एवं विशेष रूप से कर्जदार (रं) तथा जमानती (यों) को सूचना दी जाती है कि इंडियन ओवरसीज बैंक के पास बंधक/गारंति नीचे वर्णित अचल सम्पत्तियों, जिस पर इण्डियन ओवरसीज बैंक के अधिकृत प्राधिकारी द्वारा कब्जा कर लिया गया है, की विक्री निम्नलिखित विवरणों के अनुसार "जहाँ है वहाँ है" "जो है वही है" "जो कुछ भी है वही है" के आधार पर की जायेगी।

क्र. सं.	कर्जदारों का नाम	21.10.2023 तक इण्डियन ओवरसीज बैंक की बकाया राशि	अचल सम्पत्ति का विवरण	आरंभित मूल्य	नौसाली की तिथि	सम्पन्न व्यक्तियों मोबाइल नं.
	जमानतियों के नाम		ज्ञात ऋण मात्र, यदि कोई हो : ज्ञात नहीं	जमा धरोहर राशि	इम्प्रीड जमा करने की अंतिम तिथि	
				सौली वृद्धि		
1	● मैसर्स सेटी आई प्रोपर्टिज (प्रोपर्टिज श्री गौयल सेटी)	रु. 95,55,352/- +**अनुबंध दर्त और आरक्रेट पर अतिरिक्त ब्याज के साथ, पूर्ण पुनर्गुणन की तारीख तक की गई लागत शुल्क	बाजार चरखे वाला चावड़ी बाजार दिल्ली-110006 में स्थित म्युनिसिपल नंबर 3768 से 3779 की संपत्ति के प्रॉडेट प्लॉट नंबर 3775/6 पर दुकान, आमतौर पर लता सेटी पत्नी श्री के. के. सेटी की राशि पर, माप 134.10 वर्ग फुट है जिसकी सीमाई इस प्रकार है: उत्तर-सामान्य मार्ग दक्षिण: अन्य की दुकान पूर्व: सीटी और दुकान नंबर 3775/5 पश्चिम: अन्य की दुकान दक्षिण: काई	₹. 67,00,000/-	10.11.2023	सुशी रिम अग्रवाल 978184668901
	● श्रीमती पुष्पा लता सेटी (बधककर्ता एवं गारंटर)			₹. 6,70,000/-	09.11.2023	
	● श्री निजुल सेटी (गारंटर)			₹. 50,000/-	प्रत्येक लॉट हेतु	
	● श्री धीरज सेटी (गारंटर)					

● जहाँ प्रोजेक्ट जो आईटी अधिनियम 194(आईए) के तहत 1% कर आरंभित मूल्य में शामिल।  
● विरक्य एवं वित्तीय नियम एवं शर्तों के लिए कृपया इण्डियन ओवरसीज बैंक की वेबसाइट में प्रवधानित लिंक https://iob.in देखें।  
● इसे उर्वरित लिंक पर ई-निर्माण के संचालन के विवरण में इसे कथित ऋण के कर्जदारों तथा जमानती (यों)/बधककर्ताओं के लिए प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6)/नियम 9(1) के तहत सूचना भी जारी है।  
● इण्डिया जमा करने की प्राथमिक तिथि 25.10.2023 से।  
● निदेशक की तिथि : 02.11.2023 (10:00 बजे पूर्व) से 5:00 बजे अपर।  
तिथि : 21.10.2023 स्थान : नई दिल्ली

अधिकृत प्राधिकारी

**समन**  
**पंजीकृत कार्यालय: अग्रवाल कोर्पोरेट टॉवर, प्लॉट नंबर 23, जर्मी मंजिल, गोविंद ताल सिक्का मार्ग, राजेंद्र नगर, नई दिल्ली-110008**

विशेष परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सर्वेसरी अधिनियम) के तहत दिवाला प्रस्ताव प्रक्रिया के पत्र प्रस्तुत पत्र एवं अचल आसियों की विक्री।

दिवारा हासिल कर्जदार लिमिटेड के माध्यम से "जैसा है जहाँ है", "जो है वही है" और "जो कुछ भी है वही है" के आधार पर की जायेगी। (2) जैसा को संपत्ति की खरीद के लिए निम्नलिखित के प्रस्ताव को स्वीकृति की प्राप्ति के अगले कार्य दिवस पर अंतिम प्रिफरन्स का 25% और अगले 15 दिनों के भीतर सेवा राशि जमा करनी होगी। इम्प्रीड राशि एतद्द्वारा/आरंभित/आरंभ